

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 216/MP/2024 along with IA No.66/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.

Petitioner : ReNew Solar Power Private Limited (RSPPL) and Ors.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 271/MP/2024

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : Altra Xergi Power Private Limited (AXPPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **6.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, RSPPL
Shri Geet Ahuja, Advocate, RSPPL
Shri Vishrov Mukerjee, Advocate, RSPPL
Shri Girik Bhalla, Advocate, RSPPL
Ms. Anamika Rana, Advocate, RSPPL
Shri Venkatesh, Advocate, AXPPL
Shri Siddharth Nigotia, Advocate, AXPPL
Shri Manu Tiwari, Advocate, AXPPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Arshiya, Advocate, CTUIL
Shri Shashwat Dubey, Advocate, CTUIL
Shri Shubham Arya, Advocate, PRTL
Shri Harshvardhan Rao, Advocate, PRTL
Ms. Shirin Gupta, Advocate, PRTL
Shri V C Sekhar, PRTL
Shri Prashant Kumar, PRTL
Shri Yogeshwar, PRTL
Ms. Kavya Bharadwaj, CTUIL
Shri Lashit Sharma, CTUIL
Shri Sanny Machal, NLDC & NRLDC

Shri Debajyoti, NLDC & NRLDC
Shri Alok Mishra, NLDC & NRLDC
Shri Gajendra Sinh, NLDC & NRLDC

Record of Proceedings

At the outset, learned counsel for the Petitioners in Petition No. 216/MP/2024 prayed for a week's time to file a rejoinder to the Respondent, CTUIL's reply.

2. Learned counsel for Respondent No.3, Powergrid Ramgarh Transmission Limited (PRTL) in Petition No. 216/MP/2024 submitted that *vide* Record of Proceedings for the hearing dated 13.8.2024, the Commission has restrained the CTUIL from taking any coercive steps against the Petitioners, including issuance of directions for backdown/curtailment of power from their Projects provided the Petitioners deposit Rs. 1 crore against the bilateral invoices, subject to the outcome of the case. However, such bilateral invoice(s) are being raised upon the Petitioners on a recurring /monthly basis, and the total outstanding dues are now more than Rs. 12 crores. Accordingly, the Respondent is praying for the suitable modification of the interim direction issued *vide* Record of Proceedings for the hearing dated 13.8.2024 so that the Respondent is able to realise the transmission charges in terms of the TSA.

3. Learned senior counsel for the Petitioners opposed the above submissions of the Respondent seeking the modification of the interim direction issued *vide* Record of Proceedings for the hearing dated 13.8.2024. Learned senior counsel also pointed out that the Projects of the Petitioners have already achieved the commercial operation and hence, they cannot be subjected to any bilateral billings.

4. Learned counsel for the Petitioner in Petition No.271/MP/2024 submitted that the Pleadings in the said case are already completed. However, the Petitioner, as such, has no objection if the Commission proceeds to hear the said case or hears both the cases together at a later date.

5. Considering the submissions made by the learned counsels for the parties, the Commission permitted the Petitioners, in Petition No. 216/MP/2024, to file their rejoinder within a week. Further, keeping in view the issue(s) involved in both these cases being similar, the Commission found it proper to list them on the same date for the hearing.

6. The Respondent, NLDC is directed to submit the information called for *vide* RoP for the hearing dated 8.10.2024 on an affidavit within three days.

7. The Petitions will be listed for hearing on 18.11.2024 at 2.30 P.M.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)